

**GOVERNMENT OF KARNATAKA****KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/18/2021/ARE-18

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560001  
Date: 26<sup>th</sup> September, 2022.

**RECOMMENDATION**

Sub: Departmental Inquiry against Shriyuths:

- (1) Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupete Taluk, Chamarajanagar District.
- (2) Sudarshan, Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupete Taluk, Chamarajanagar District-reg.,

Ref: 1) Government Order No.ಗ್ರಾಅಪ 75 ಪರವ 2019, Bengaluru, dated: 30/01/2021.

2) Nomination Order No.UPLOK-2/DE/18/2021, Bengaluru, dated: 02/02/2021 of Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 23/09/2022 of Additional Registrar of Enquiries-18, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated: 30/01/2021 initiated the disciplinary proceedings against (1) Shri Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupete Taluk,

Chamarajanagar District and (2) Shri Sudarshan, Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupete Taluk, Chamarajanagar District (hereinafter referred to as Delinquent Government Official, for short as DGO Nos.1 and 2) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/18/2021, Bengaluru, dated: 02/02/2021 nominated Additional Registrar of Enquiries-18, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs No.1 and 2.
3. The DGO No.1, Shri Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupete Taluk, Chamarajanagar District and DGO No.2, Shri Sudarshan, Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupete Taluk, Chamarajanagar District were tried for the following charges:

**ANNEXURE NO.1**  
**CHARGE**

You DGO No.1, while working as Executive Officer, in Taluk Panchayath, Gundlupete Taluk, Chamarajanagar, and you DGO No.2, while working as Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupete Taluk, Chamarajanagar District, have not taken action for removal of illegal encroachment of Government road in new Extension at Vaddagere village within the limits of Bommanahalli village

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Panchayath in spite of complaint made by Sri. Shivaswamy, S/o. Late Nagamallappa, Shivarchakaru, Thotada Mane, Vaddagere Village, Gundlupete Taluk, Chamarajanagar District and has made several representations on 20/09/2011, 04/05/2021, 12/04/2013 and 15/07/2013 to the Vaddagere Grama Panchayath and further, representations have also been made on 16/12/2013 and 03/01/2014 to the Chief Executive Officer of Zilla Panchayath and in this regard, the Chief Executive Officer has issued directions to the Panchayath to take action. But no action has been taken by you DGO-1 and 2 for removal of such encroachment. Thereby, You DGO-1 & 2 have failed to take action against the illegal encroachment of Government road, hence you DGO-1 & 2 have committed misconduct as per Rule 3(i) to (iii) of KCS (Conduct) Rules, 1966.

4. The Inquiry Officer (Additional Registrar of Enquiries-18) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'Proved' the charges leveled against DGO No.1, Shri Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupete Taluk, Chamarajanagar District and DGO No.2, Shri Sudarshan, Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupete Taluk, Chamarajanagar District.
5. On perusal of the Inquiry Report, in order to prove the guilt of the DGO, the Disciplinary Authority has examined two witnesses i.e., PW-1 and PW-2 and Ex. P-1 to P-15 documents were got marked. DGOs No.1 and 2 have examined themselves as DW-1



and DW-2 respectively and Ex. D-1 to D-21 documents were got marked.

6. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of the Inquiry Officer.
7. As per the First Oral Statement of DGO furnished by the Inquiry Officer, DGO No.1, Shri Krishnamurthy will retire from service on 31/07/2035 and DGO No.2, Shri Sudarshan will retire from service on 31/05/2024.
8. Having regard to the nature of charge 'Proved' against DGO No.1, Shri Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupete Taluk, Chamarajanagar District and DGO No.2, Shri Sudarshan, Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupete Taluk, Chamarajanagar District and on consideration of the totality of circumstances:-

"It is hereby recommended to the Government to impose penalty of withholding four annual




increments payable to DGO No.1, Shri Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupete Taluk, Chamarajanagar District with cumulative effect”.

“It is hereby recommended to the Government to impose penalty of withholding two annual increments payable to DGO No.2, Shri Sudarshan, Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupete Taluk, Chamarajanagar District with cumulative effect and after retirement withhold 05% of the pension for two years as the act of the DGO is grave misconduct”.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
**(JUSTICE K.N.PHANEENDRA)**  
UPALOKAYUKTA-2,  
STATE OF KARNATAKA.



**KARNATAKA LOKAYUKTA**

No: UPLOK-2/DE/18/2021/ARE-18

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Dated: 23/09/2022

**ENQUIRY REPORT**

**Present :** Rajakumar S. Amminabhavi  
C/c Addl. Registrar of Enquiries-18,  
Karnataka Lokayukta,  
Bengaluru.

**Sub:-**Departmental Inquiry against (1) Sri Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupet Taluk, Chamarajanagar and (2) Sri Sudarshan, Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupet Taluk, Chamarajanagar District - reg.

**Ref:-** 1. Government Order No. ಗ್ರಾಅಪ 75 ಪರವ 2019 Bengaluru, dated 30/01/2021.  
2. Nomination Order No. Uplok-2/DE/18/2021 Bengaluru, dated 02/02/2021.

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The present Departmental Enquiry is initiated on the basis of the complaint lodged by one Sri Shivaswamy, S/o Late Nagamallappa, Shivarchakaru, Thotada Mane, Vaddagere Village, Gundlupete Taluk, Chamarajanagar District (herein after referred as 'Complainant' for short) against (1) Sri Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupet Taluk, Chamarajanagar and (2) Sri Sudarshan, Panchayath Development Officer,

Vaddagere Gram Panchayath, Gundlupet Taluk, Chamarajanagar District (hereinafter referred to as 'DGO-1 and 2' for short) respectively, alleging dereliction of duty.

2. Brief facts of the case :-

An investigation was taken up under section 9 of Karnataka Lokayukta Act, 1984 on the basis of complaint filed by Sri Shivaswamy, S/o Late Nagamallappa, Shivarchakaru, Thotada Mane, Vaddagere, Village, Gundlupete Taluk, Chamarajanagar District against (1) Sri Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupet Taluk, Chamarajanagar and (2) Sri Sudarshan, Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupet Taluk, Chamarajanagar District alleging that, some neighbours have encroached the Government road in New Extension at Vaddagere Village within the limits of Bommanahalli Village. In spite of the repeated complaints made before the Authority of DGOs, no action has been taken against the illegal encroachment. The complainant has requested for taking action against the DGO No.1 and 2.

3. After registration of the complaint, notice was issued to Executive Officer, Taluk Panchayath, Gundlupete to submit his report. We have received letter dated: 29/10/2018 from Executive Officer, Taluk Panchayath, Gundlupete along with six photos. On perusal of the said letter it is stated that, the encroached road portion was cleared earlier. It is also stated that, they will consult the Tahasildar, Gundlupete and



Assistant Commissioner, Kollegala to know as to whether Sy.No.1,2, 122, 110, 113, 112 and 100 comes under Revenue Department or Grama Thana jurisdiction and thereafter steps will be taken to remove the encroachment. It is further stated that, in respect of 15 feet width road existing in Grama Tana, earlier the encroachment was cleared.

4. After receipt of the report submitted by the Deputy Superintendent of Police, Karnataka Lokayukta, Chamarajanagara, they have visited the spot on 29/10/2018 along with Panchayath Development Officer and cleared the encroachment and taken the photographs. Since, the Panchayath Development Officer did not submit the actual report to him, a show cause notice has been issued to Panchayath Development Officer to submit his explanation but, he has not submitted the explanation.
5. It is further stated that, this complaint was filed on 22/04/2015 and since then one Sri Ravichandra, Smt. Pushpa. M. Kammar, Smt. H.S. Bindya were working as Executive Officers but, they did not take any action. DGO-1 has stated that, he took charge as Executive Officer of Gundlupete Taluk Panchayath on 12/01/2018 and thereafter, twice he has removed the encroachment. He has not committed any dereliction of official duty. Due to some reasons, DGO-2/Panchayath Development Officer has not taken steps for removal of encroachment and to submit the report.

6. The Panchayath Development Officer of Vaddagere Grama Panchayath, has not submitted any explanation, that itself amounts to dereliction of their official duty and thereby it is deemed to be the report submitted by the Deputy Superintendent of Police, Karnataka Lokayukta, Chamarajanagara.
7. The complainant submitted a letter dated 23/11/2018 stating that, the Executive Officer and Panchayath Development Officer have only started the work of formation of road by evicting the encroachers. But, they have not completed the process. Only for the purpose of taking some photographs to show that, they have taken action to remove the encroachment and to escape from initiation of departmental enquiry, such a report has been submitted. The report of Executive Officer is far away from truth. Accordingly, prayed to issue suitable directions for removal of encroachment.
8. On perusal of the photographs submitted by Executive Officer, Taluk Panchayath, it reveals that, an attempt was made to remove the encroachment and to form the road, only after issuance of show cause notice, but, the work has not been completed. The photographs produced by the complainant reveals that, after digging the trench by removing the hut, again debris have been placed over the said road area and complete encroachment has not been cleared.

9. From the available records and the report of Deputy Superintendent of Police, Karnataka Lokayukta, Chamarajanagara one thing is prima-facie clear that, the Executive Officer, Taluk Panchyath and Panchayath Development Officer have failed to take steps for removal of encroachment made over public road. It is also prima facie clear that, the present Executive Officer, Sri Krishnamurthy and Panchayath Development Officer, Sri Sudarshan have submitted false report stating that, earlier they had cleared the encroachment, but, subsequently the same persons have again encroached the said road area. But, even on bare perusal of the photographs submitted by the Executive Officer, Taluk Panchayath, Gundlupete it reveal that, encroachment was not at all been cleared at any point of time even though several directions were issued to the Executive Officer, Taluk Panchayath and Panchayath Development Officer. Thus, it is prima facie clear that, the earlier reports submitted by the present (1) Sri Krishnamurthy, Executive Officer, Taluk Panchayath Gundlupete and (2) Sri Sudarshan Panchayath Development Officer of Vaddagere Grama Panchayath, were far away from truth and they had submitted the said false report, to suit their convenience. Only after the Deputy Superintendent of Police, Karnataka Lokayukta, Chamarajanagara submitted the report and only after issuance of show cause notice with regard to taking action as per Section 12(3) of Karnataka Lokayukta Act, 1984 to Executive Officer, Taluk Panchayath and Panchayath

Development Officer, they made an attempt to clear the encroachment and to form the road. But, as rightly pointed out by the complainant, in real sense the encroachment has not at all been cleared.

10. Thereby the Executive Officer, Taluk Panchayath and Panchayath Development Officer have allowed the encroachers to continue to occupy the road area for their own purpose and thereby caused inconvenience to the complainant and other villagers for making use of the public road. Therefore, the explanation submitted by the Executive Officer, Taluk Panchayath/Sri Krishnamurthy cannot be believed and accepted. Because he has tried to introduce some new facts to suit his convenience and to escape from the legal action. Since, The Panchayath Development Officer has failed to submit the explanation, we can draw an inference that, he has admitted the fact that, he had earlier submitted the false report.
11. Subsequently, Sri Krishnamurthy – Executive Officer, Taluk Panchayath, Gundlupete and Sri Sudarshan, Panchayath Development Officer of Vaddagere grama Panchayath submitted letter with photographs stating that, they have complied the directions by removing the encroachment over the public road. Even though, the photographs prima facie reveal about taking some action to form the road by removing the encroachment, **but that report has been denied by the complainant orally. Further, the complainant was not present at the time of the removal**

**of encroachment.** Moreover, the report and photographs prima facie reveal about the same type of acts with regard to removal of encroachment. Even assuming for a moment that, encroachment has been cleared subsequently, but, it also prima facie indicates that, the earlier reports submitted by the said officials with regard to removal of the encroachment over the public road is false. In spite of issuance of several notices to the said officials to clear the encroachment by exercising their powers conferred under Karnataka Panchayath Raj Act, they had shown utmost disrespect to the directions as well as the rule of law. Whatever, may be the actions taken by the previous officials, but when notices were issued to these officials and admittedly they are working as Executive Officer, Taluk Panchayath and Panchayath Development Officer respectively and when they were aware that, public road was encroached by some villagers and thereby prevented the complainant and other villagers to make use of the public road, it is their duty to take immediate steps to clear the encroachment in accordance with law. Therefore, at this stage, the explanations offered by the said officials cannot be believed and accepted.

12. The above said report prima-facie points out that, the DGO-1 & 2 have committed misconduct, within the meaning of Rule-3 (i) to (iii) of KCS (Conduct) Rules, 1966, while discharging their official duty, now acting under Section 12(3) of the Karnataka Lokayukta Act, 1984 a recommendation is made to the Competent Authority, to

initiate departmental enquiry against the respondents Sri. Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupet Taluk, Chamarajanagar and Sri. Sudarshan, Panchayath Development Officer, Vaddagere Grama Panchayath, Gundlupet Taluk, Chamarajanagar District and to entrust the departmental enquiry to this institution as per Rule 14-A of the KCS (CCA) Rules, 1957.

13. The Government after considering the recommendation made in the report, entrusted the matter to Hon'ble Uplokayukta-2 to conduct disciplinary proceeding against DGO-1 & 2 vide reference No.1.
14. On the basis of the Government Order, Nomination order was issued vide reference No.2 by Hon'ble Uplokayukta-2 on 02/02/2021 authorizing ARE-18 to frame Article of Charge against the DGO-1 and 2 and to hold an enquiry and to submit a report.
15. On the basis of the nomination order, the Article of Charge against **DGO-1 and 2** was framed and sent to the Delinquent Government Officials on 09/04/2021.
16. The Article of charges and the statement of imputations of misconduct prepared and leveled against the DGO-1 and 2 is reproduced here as under;

**ANNEXURE NO. 1**  
**CHARGE**

That, You DGO No.1, while working as Executive Officer, in Taluk Panchayath, Gundlupete Taluk, Chamarajanagar, and you DGO No.2, while

working as Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupete Taluk, Chamarajanagar District, have not taken action for removal of illegal encroachment of Government road in New Extension at Vaddagere village within the limits of Bommanahalli village Panchayath in spite of complaint made by the Complainant Sri. Shivaswamy, S/o. Late Nagamallappa, Shivarchakaru, Thotada Mane, Vaddagere Village, Gundlupete Taluk, Chamarajanagar District and has made several representations on 20/09/2011, 04/05/2021, 12/04/2013 and 15/07/2013 to the Vaddagere Grama Panchayath and further, representations have also been made on 16/12/2013 and 03/01/2014 to the Chief Executive Officer of Zilla Panchayath and in this regard, the Chief Executive Officer has issued directions to the Panchayath to take action. But no action has been taken by you DGO-1 and 2 for removal of such encroachment. Thereby, You DGO-1 & 2 have failed to take action against the illegal encroachment of Government road, hence you DGO-1 & 2 have committed misconduct as per Rule 3(i) to (iii) of KCS (Conduct) Rules, 1966.

**ANNEXURE NO. II**  
**STATEMENT OF IMPUTATIONS OF MISCONDUCT**

An investigation was taken up u/sec. 9 of Karnataka Lokayukta Act, 1984 on the basis of complaint filed by Sri Shivaswamy, S/o Late Nagamallappa, Shivarchakaru, Thotada Mane, Vaddagere, Village, Gundlupete Taluk, Chamarajanagar District against Sri. Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupet Taluk, Chamarajanagar and Sri. Sudarshan, Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupet Taluk, Chamarajanagar District, alleging that some neighbours have encroached the Government road in New Extension at Vaddagere Village within the limits of Bommanahalli Village 'Panchayath'. In spite of the repeated complaints made before the authority of

25  
DGOs, no action has been taken against the illegal encroachment. The complainant has requested for taking action against the DGOs.

After registration of the complaint, notice was issued to Executive Officer, Taluk Panchayath, Gundlupete to submit his report. We have received letter dated: 29/10/2018 from EO, TP, Gundlupete along with 6 photos. On perusal of the said letter it is stated that the encroached road portion was cleared earlier. It is also stated that, he will consult the Tahsildar, Gundlupet and Assistant Commissioner, Kollegala to know as to whether Sy.No.1,2, 122, 110, 113, 112 and 100 comes under Revenue Department or Grama Thana jurisdiction and thereafter steps will be taken to remove the encroachment. It is further stated that in respect of 15<sup>ft</sup> width road existing in Grama Thana, earlier, the encroachment was cleared.

After receipt of the report submitted by the Deputy Superintendent of Police, Karnataka Lokayukta, Chamarajanagara, he visited the spot on 29/10/2018 along with Panchayath Development Officer and cleared the encroachment and taken the photographs. Since, the Panchayath Development Officer did not submit the actual report to him, a show cause notice has been issued to Panchayath Development Officer to submit his explanation but, he has not submitted the explanation.

It is further stated that, this complaint was filed on 22/04/2015 and since then one Sri. Ravichandra, Smt. Pushpa. M. Kammar, Smt. H.S. Bindya were working as Executive Officers but, they did not take any action. He took charge as Executive Officer of Gundlupete on 12/01/2018 and thereafter, twice he has removed the encroachment. He has not committed any dereliction of official duty. Due to some reasons the Panchayath Development Officer has not taken steps for removal of encroachment and to submit the report.

The Panchayath Development Officer of Vaddagere Grama Panchayath Sri. Sudarshan have not



submitted any explanation. That itself amounts to dereliction of his official duty and thereby it is presumed that DGO-2 had submitted the false report to the Deputy Superintendent of Police, Karnataka Lokayukta, Chamarajanagara.

The complainant submitted a letter dated 23/11/2018 stating that, the Executive Officer and Panchayath Development Officer have only started the work of formation of road by evicting the encroachers. But, they have not completed the process. Only for the purpose of taking some photographs to show that, they have taken action to remove the encroachment and to escape from initiation of departmental enquiry such a report has been submitted. The report of Executive Officer is far away from truth. Accordingly, prayed to issue suitable directions for removal of encroachment.

On perusal of the photo graphs submitted by Executive Officer, Taluk Panchayath, they reveal that, an attempt was made to remove the encroachment and to form the road only after issuance of show cause notice. But, the work has not been completed. The photographs produced by the complainant reveal that, after digging the trench by removing the hut, again debris have been placed over the said road area and full encroachment has not been cleared.

From the available records and the report of Deputy Superintendent of Police, Karnataka Lokayukta, Chamarajanagara, one thing is prima facie clear that, the Executive Office, Taluk Panchayath and Panchayath Development Officer have failed to take steps for removal of encroachment made over public road. It is also prima facie clear that, the present Executive Officer, Sri. Krishnamurthy and Panchayath Development Officer, Sri. Sudarshan have submitted false report stating that, earlier they had cleared the encroachment. But, subsequently, the same persons have again encroached the road area. But, even on bare perusal of the photographs submitted by the Executive Officer, Taluk Panchayath, Gundlupete they

19  
reveal that, encroachment has not at all been cleared at any point of time even though several directions were issued to Executive Officer, Taluk Panchayath and Panchayath Development Officer. Thus, it is prima facie clear that, the earlier reports submitted by the present (1) Sri. Krishnamurthy, Executive Officer, Gundlupete and (2) Sri. Sudarshan Panchayath Development Officer of Vaddagere Grama Panchayath, were far away from truth and they had submitted the said false report to suit their convenience. Only after the Deputy Superintendent of Police, Karnataka Lokayukta, Chamarajanagara submitted the report and only after show cause notice with regard to taking action as per section 12(3) of Karnataka Lokayukta Act, 1984 were issued to Executive Officer, Taluk Panchayath and Panchayath Development Officer, they made an attempt to clear the encroachment and to form the road. But, as rightly pointed out by the complainant, in real sense, the encroachment has not at all been cleared and thereby the Executive Officer, Taluk Panchayath and Panchayath Development Officer have allowed the encroachers to continue to occupy the road area for their own purpose and thereby caused inconvenience to the complainant and other villagers for making use of the public road. Therefore, the explanation submitted by the Executive Officer, Taluk Panchayath, Sri. Krishnamurthy cannot be believed and accepted. Because he has tried to introduce some new facts to suit his convenience and to escape from the legal action. Since, the Panchayath Development Officer has failed to submit the explanation, we can draw an inference that, he has admitted the fact that, he earlier submitted the false report.

Subsequently, Sri. Krishnamurthy - Executive Officer, Taluk Panchayath, Gundlupete and Sri. Sudarshan, Panchayath Development Officer of Vaddagere grama Panchayath submitted letter with photographs stating that, they have complied the directions by removing the encroachment over the public road. Even though, the photographs prima facie

reveal about taking some action to form the road by removing the encroachment, but that report has been denied by the complainant orally. Further, the complainant was not present at the time of the removal of encroachment. Moreover, the report and photographs prima facie reveal about the same type of acts with regard to removal of encroachment. Even assuming for a moment that encroachment has been cleared subsequently, but, it also prima facie indicates that the earlier reports submitted by the said officials with regard to clearing the encroachment over the public road is false.

In spite of issuance of several notices to the said officials to clear the encroachment by exercising their powers conferred under Karnataka Panchayath Raj Act, they had shown utmost disrespect to the directions as well as the rule of law. Whatever, may be the actions taken by the previous officials, but when notices were issued to these officials and admittedly they are working as Executive Officer, Taluk Panchayath and Panchayath Development Officer respectively and when they were aware that, public road was encroached by some villagers and thereby prevented the complainant and other villagers to make use of the public road, it is their duty to take immediate steps to clear the encroachment in accordance with law. Therefore, at this stage, the explanations offered by the said officials cannot be believed and accepted.

The above said report prima-facie points out that, the DGO-1 & 2 have committed misconduct, within the meaning of Rule-3 (i) to (iii) of KCS (Conduct) Rules, 1966, while discharging their official duty, now acting under Section 12(3) of the Karnataka Lokayukta Act, a recommendation is made to the competent authority, to initiate departmental enquiry against the respondents Sri.Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupet Taluk, Chamarajanagar and Sri.Sudarshan, Panchayath Development Officer, Vaddagere Grama Panchayath, Gundlupet Taluk, Chamarajanagar

19

District and to entrust the departmental enquiry to this institution as per Rule-14A of the KCS (CCA) Rules, 1957.

The Government after considering the recommendation made in the report entrusted the matter to Hon'ble Uplokayukta-2 to conduct disciplinary proceeding against you-DGO-1 & 2 vide Nomination order No. Uplok-2/DE-18/2021, Bangalore dated: 02/02/2021 and to submit report. **Hence, the above charge.**

17. The said Article of Charge was served upon both DGO-1 and 2 and case was posted for appearance of DGO-1 and 2.
18. DGO-1 and 2 appeared on 24/08/2021 and their First Oral Statement was recorded. DGO-1 and 2 pleaded not guilty and claimed for trial.
19. In order to substantiate and prove the article of charges framed against DGO-1 and 2, disciplinary authority has examined PW-1, complainant and PW-2, Deputy Superintendent of Police, Karnataka Lokayukta, Chamarajanagar (I.O.) and also related documents produced by complainant PW-1 were got marked as **EX.P-1 to 11** and documents produced I.O. were got marked as **EX.P-12 to 15**.
20. After closure of evidence on behalf of disciplinary authority, Second Oral Statement of DGO-1 and 2 were recorded on 07/06/2022.
21. Case is posted for defence evidence. DGO-2 is examined as DW-1 and got marked documents as Exhibit D-1 to 5 and DGO-1 is examined as DW-2 and got marked documents as

Exhibit D-6 to 21. After closure of defence evidence, case is posted for arguments.

22. Heard the arguments of presenting officer and the defence counsel. Defence counsel filed Written Brief and both side were also heard orally.

23. Following are the points that arise for my consideration;

1) Whether the Charge leveled against DGO (1) Sri Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupet Taluk, Chamarajanagar and (2) Sri Sudarshan, Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupet Taluk, Chamarajanagar District is proved by the Disciplinary Authority?

24. My answer to the above point is in the '**Affirmative**' for the following:

### **REASONS**

25. The brief facts of the case are that, complainant has been examined as PW-1. In his chief examination, he deposed that, the land bearing Sy.No.109 measuring 3 acres 10 guntas which was purchased by his father, Sri Nagamallappa under registered sale deed. After the death of his father, he has inherited and his name was duly entered in the RTC. Out of the said survey number he has got constructed residential house to the extent of 5 guntas after converting into non-agricultural land. To reach his house there was road leading from east-west and to approach his house through said road one Smt. Nagamma W/o Subba

21

Naik and one Sri Shivamallappa who were also proceed through said road. Such being the facts, the said Nagamma and Shivamallappa have put cattle-shed and stones on the said road and thereby they have obstructed to the complainant to reach his house through said road.

26. For that reason, he has given complaint in the year 2009 to Bommanahalli Gram Panchayath, since, they have encroached the said road by putting cattle shed and stones. For that reason, subsequently also in the year 2011 he has given complaint to the Executive Officer, Taluk Panchayath, Gundlupete. But, they have not taken any action against the aforesaid persons for removing the said cattle shed and stones and to that effect, he has produced documents which are marked at Exhibit P-1 to 4 and his signature are marked as Exhibit P-1(a) and P-4(a) and thereafter only he has filed complaint before this Authority which is marked as Exhibit P-5 and his signature as Exhibit P-5(a) and Form No.I and II are got marked as Exhibit P-6 and 7 and signatures are marked as Exhibit P-6(a) and Exhibit P-7(a) respectively. Even after filing the complaint, he has protested his grievance by sitting in-front of the office of Deputy Commissioner, Chamarajanagar District and that fact was published in local news paper like, Vijaya Karnataka and Kannada Prabha and as per the assurance given by the Deputy Commissioner that they will solve their problem within 15 days. But their promise went in vain and he has produced aforesaid publications made in the aforesaid newspaper which are got marked as Exhibit P-9 and 9(a).

Though the counsel for DGO-1 and 2 objects for the said marking, but objections over ruled. Whereas, in the course of his evidence, it is deposed that, on 29/06/2017, he alone was protested his grievance before the Deputy Commissioner office, Chamarajanagar.

27. Further, the original newspaper of Kannada Prabha is marked as Exhibit P-10 and portion of it is marked as Exhibit P-10(a) and Vijaya Karnataka original news paper is marked as Exhibit P-11 and portion of it is marked as Exhibit P-11(a). In his cross examination he has deposed that, he is a B.A, graduate, for his residence he has not produced any documents. He has got constructed house in Sy.No.9 measuring 3 acres 10 gunta of Vaddagere village to that, he has not produced any document. But his father has purchased the said land and after the death of his father, he was inherited the said land. But, to that effect he has not produced any documents. Further he deposed that, out of the said 3 acre 10 gunta of land, 5 guntas of land was got converted into non agricultural land. In that 5 gunta, he has got constructed his residential house, for that he has not produced any document.
28. In the said survey number towards southern side 15 feet length and North and East-West kachha road which has been encroached by one Sri Subba Naik and Smt. Nagamma by putting fence and to that effect he has given complaint before Gram Panchayath, Taluk Panchayath, Zilla Panchayath and Deputy Commissioner for removal of

encroached area. Thereafter, only he has filed present complaint before this institution and it is already marked as Exhibit P-5 and he did not say name of particular officials who have served as Panchayath Development Officer and Executive Officer prior to filing the said complaint. Later on he came to know that, one Sri Prem Kumar was Executive Officer and Sri Vijaysarathi, B. Shivaprasad, Smt. Pushpa. M. Kammar, Smt. H.S. Bindya were also Executive Officers of Taluk Panchayath prior to lodging complaint. One Sri H.R. Ravindra, Sri B.L.Puttaswamappa and Sri B. Ravi were Panchayath Development officers. He denied the suggestion that, the present Panchayath Development Officer and Executive Officer were not at all violated rules while discharging their official duty. But only after his protest, was published in the said local daily newspaper, the Deputy Commissioner has given assurance that, they will fulfill his demand for removal of the encroached area. Further, he denied the suggestion that, on 02/03/2019 PDO has removed the encroachment of Vaddaragere village Sy.No.1, 2, 122, 110, 113, 112, and 100, said survey numbers are landed property. Further he denied the suggestions that, Tahasildar of said Gundlupete was also removed the encroached portion of said Sy.No.109.

29. PW-2 in his chief-examination deposed that, from 20/04/2018 to 31/03/2021 he has served as Deputy Superintendent of Police, Karnataka Lokayukta, Chamarajanagar. As per order dated 10/08/2018 of ARE-6 to conduct enquiry and submit report, on 20/08/2018 he



has inspected the spot in presence of complainant, one Smt. Nagamma W/o Shiva Mallappa and his staff by name Sri Manoranjan, CPC. The disputed property is situated in Sy.No. 109, the encroached person by name Smt. Nagamma and Sri Subba Naik by encroaching public road and they have put up fence and he has noticed that, Panchayath Development Officer had given notice to the said persons for removal of said fence and inspite of that, they have not removed the said fence put up by them. Thereafter, he wrote letter on 01/10/2018 to ADLR, Gundlupete to survey the land bearing Sy.No.107, 108,109 of said village as shown in survey sketch and path-way and accordingly, on 09/10/2018 Assistant Director of Land Records has submitted the report with documents and photographs.

30. On perusal of the report submitted by the Assistant Director of Land Records, PW-2 has noticed that, in Sy.No.109 the said Smt. Nagamma and Sri Subba Naik have encroached the area as mentioned in the survey sketch and also on perusal of the photographs produced by PW-2. Thereafter, he has submitted report dated 10/10/2018 to ARE-6 and the said report is got marked as Exhibit P-12 and his signature is marked as Exhibit P-12(a) and copy of letter has been issued to Assistant Director of Land Records dated 01/10/2018 is got marked as Exhibit P-13 and signature is marked as Exhibit P-13(a) and copy of report of Assistant Director of Land Records submitted to Dy.S.P. like Akarbandh, copy of atlas, survey sketch, hissa phodi and village gramatana map together marked as Exhibit P-14.

25

Four xerox photo copy which has been obtained through mobile marked as Exhibit P-15. PW-2, further deposed that, even at the time of spot inspection he has noticed that, encroachment was not removed. Whereas in his cross examination he has deposed that, after conducting spot inspection, PW-2 has submitted report to ARE-6. At the time of spot inspection he has given notice to the complainant, but copy of the notice is not produced. He has not at all visited the spot, in the office itself, he has created Exhibit P-12, and he has not recorded statement of staff by name Sri Manoranjan. But he has not given witness notice to DGO-1 and 2 but, he has telephonically instructed them to come to the spot on 20/08/2018. He has not made any enquiry prior to his visit, who has served as Panchayath Development Officer and Executive Officer respectively. He himself went to Assistant Director of Land Records office on 01/10/2018 and received documents. For that, he has noticed that, the said documents pertain to Gram Panchayath of Vaddagere.

31. PW-2 further deposed in his cross examination that, the complainant has given Sy.No.7, 8, 108, 107, 109 apart from that, he has not given any other document. The said 5 guntas of land was grama thana property, but to that effect he has not received any copy from the said gram panchayath. He denied the suggestion that, the said Smt. Nagamma and Sri Subbanaik have not at all encroached by the complainant's property and they have not put any fence. But, at the instance of complainant he has deposed falsely and he denied the suggestion that, prior to his visit. DGO-1

and 2 have removed the encroached portion. He has denied that, the photographs marked as Exhibit P-15 are not taken at the time of spot inspection. It is true that, the said area is public road, in one photo putting fence was visible and other photos putting of fence was not visible. It is true that, he has not produced photo copies. PW-2 denied the suggestion that, prior to 02/03/2019 itself, DGO-1 and 2 have removed the encroached area and even at the time of inspection on 20/08/2018, there was no encroachment as per the say of PW-1.

32. DW-1 (DGO-2) has denied the allegations made in the complaint and he reiterated the comments filed in the complaint. In the month of December-2015, he took charge of Vaddagere Gram Panchayath as a Panchayath Development Officer. The complainant who has given application to the said Panchayath on 04/05/2011, 20/09/2011, 12/04/2013, 15/07/2013, 16/12/2013 and 03/01/2014. During that period, he was not served as PDO of said panchayath. On 09/04/2018 and 20/10/2018, two times he has removed the encroached area and there was no any identification marks were found in the encroached area as alleged by the complainant. In support of his case he has produced copy of one Sri Mahadeva Swamy who was served as Panchayath Development Officer till 28/12/2021, same is marked as Exhibit D-1. On 04/08/2018 Executive Officer of Gundlupete have passed order of his transfer and his name is found at Sl.No.3 and the same is marked as Exhibit D-2. Further, he has written letter dated 30/01/2018 to

2.2

Tahasildar, Gundlupete, as he has removed the encroached area of the said road. Copy of letter is marked as Exhibit D-3 and his signature is marked as Exhibit D-3(a). Further, he has produced copy of mahazar dated 09/04/2018 since himself and Executive Officer have removed the encroached portion of the road made by one Smt. Nagamma W/o Shivamallappa towards northern side of the Grama Thana, wherein illegally they have put up fence and thereafter, again they have removed the encroached portion made by the aforesaid two persons on 02/03/2019 and copy of the same is marked as Exhibit D-5 and thereby, he prays to discharge him from the said case.

33. PW-2 in his cross examination deposed that, it is true that, the dates mentioned in his examination in chief and the aforesaid complainant was given application on 04/05/2011, 20/09/2011, 12/04/2013, 15/07/2013, 16/12/2013 and 03/01/2014 for removal of encroachment made by the aforesaid two persons. Further it is true that, EO of Chamarajanagar has also directed him to remove the encroached area made by the aforesaid person on the said road. Further it is true that, during the tenure of his service in the said Gram Panchayath, he has also filed comments to the complaint filed by the complainant before this Institution. Further it is true that, the comments filed by him dated 27/11/2018, he has not specifically stated that, Chief Executive Officer of Chamarajanagar have directed him and during that period he was not served as Panchayath Development Officer of said panchayath.

34. Further it is true that, on 27/11/2018 he has filed his comments in the complaint No.Uplok/MYS/8186/2018/ARE-6 and the same is marked as Exhibit P-16 and his signature is marked as Exhibit P-16(a). Further it is true that, he has not preferred any Appeal after service of Article of Charge from this office. Further it is true that, in the said Gram Panchayath he has taken additional charge and to that effect he has not produced any documents issued by the Executive Officer of Gundlupete. He denied the suggestion that, the aforesaid persons have illegally encroached the public road and caused inconvenience to the complainant to reach his house and his house which is situated in Sy.No.109. He denied other suggestions.
35. DW-2(DGO-1) files his examination in the chief, he deposed that, on 12/01/2018 to 26/09/2019 he has served as Executive Officer of Gundlupete. Further he deposed that, he has removed the encroached portion to that effect, he has produced 4 photo copy and CD copy marked as Exhibit D-3 and 4. Further he deposed that, he has filed comments in original complaint filed by the complainant to this Institution and he prays for dismissal of the said complaint. Further he deposed that, on 30/06/2016 he was transferred and copy of transfer order is marked as Exhibit D-6 and he took charge as Executive Officer, Maddur on 31/08/2018 and CTC copy of the same is marked as Exhibit D-7 and again on 05/01/2018 he was transferred from Maddur to Gundlupete, the copy of the CTC is marked as Exhibit D-8. But, he has taken charge as Executive Officer, Gundlupete

29

on 12/01/2018 and same is marked as Exhibit D-9. He has produced special notification dated 28/04/2011 for removal of encroached portion under Karnataka Panchayath Raj Act which is marked as Exhibit D-10. The Panchayath Development Officer has removed the encroached area as per notice dated 06/04/2018, which is marked as Exhibit D-11 and mahazar drawn on 09/04/2018 is marked as Exhibit D-12 and copy of the mahazar submitted before ARE-6 dated 27/04/2018 is marked as Exhibit D-13, mahazar dated 07/07/2018 submitted to ARE-6 is marked as Exhibit D-14 and again on 10/09/2018 notice issued to the Panchayath Development Officer for removal of encroachment is marked as Exhibit D-15 and on that day, mahazar drawn which is marked as Exhibit D-16 and again mahazar drawn on 20/10/2018 and CD are marked as Exhibit D-17 and 18 respectively. Three copies of photos marked as Exhibit D-19 and other eight color photos marked as Exhibit D-20. On 02/03/2019 the Panchayath Development Officer of said panchayath has removed the encroached area and the copy of the same is marked as Exhibit D-21. Thereby, he prays to discharge him from the said allegations.

36. DW-2 in cross deposed that, it is true that, complainant has given applications dated 04/05/2011, 20/09/2011, 12/04/2013, 15/07/2013, 16/12/2013 and 03/01/2014. So also it is true that, on 16/12/2013 complainant has also given application to Executive Officer, Chamarajanagar. Further it is true that, Chief Executive Officer,

Chamarajanagar has given direction to Panchayath Development Officer for removal of encroached portion of Government road. Further it is true that, complainant has given complaint before this Institution and he has filed comments in complaint bearing No.Compt/Uplok/MYS/8183/2016/ARE-6 on 29/10/2018 and put his signature, the said document is marked as Exhibit P-17 and his signature is marked as Exhibit P-17(a). Further it is true that, in Exhibit P-17 he has not specifically stated, during that period he has not worked as Executive Officer of Gundlupete. Further it is true that, ACB have filed charge sheet and he has gone through the charge sheet. Further it is true that, he has not challenged the charge sheet filed by the ACB against him. Further it is true that, the has not produced any documents stating that, he was worked as in-charge officer of said Gram Panchayath. He denied the suggestion that, he was knowingly well, he was worked as Executive Officer of Gundlupete and the Panchayath Development Officer of the said Gram Panchayath was not discharging his duty for removal of encroachment of Government road as per the complaint filed by the complainant and he denied all other suggestions.

37. On perusal of the averments made in the complaint, charges leveled against the DGO-1 and 2, further evidence of DW-1 and documents produced by the complainant and also specific defense taken by the DGO-1 and 2 it is an admitted fact that, prior to filing the complaint before this Institution, complainant has filed a complaint against DGO-1 and 2 as

21

per Exhibit P-1 to 3 and he has also filed complaint before DGO-1 as per Exhibit P-4 and thereafter only, since DGO-1 and 2 have not taken any action as per the relief sought in the complaint, then only he has filed complaint before this Institution as per Exhibit P-5 to 7.

38. It is the case of the complainant that, he has got constructed the residential house in his land bearing Sy.No.109 of Vaddagere village within the limits of Bommanahalli Gram Panchayath. In the said survey number, 05 guntas of land was got converted into non-agricultural land. Further it is the allegation of the complaint that, one Smt. Nagamma W/o Subbanaik, Smt. Nagamma W/o Shivamallappa who have put fence for constructing cattle shed and putting stones by causing obstruction for moving on the said Government road and on account of that reason only, complainant has filed complaint for removal of said cattle shed and stones which have been put by the aforesaid persons. He has filed the applications as referred above. But filing such type of applications are went in vain and as a last resort, he has also approached, office of the Deputy Commissioner, Chamarajanagar, he alone started pendon strike in-front of the office of the Deputy Commissioner and said Deputy Commissioner has given assurance that, they will solve his problem within 15 days and that fact also published in the local daily news papers which are marked as Exhibit P-10 and 11.



39. It is also admitted fact that, after filing the complaint before this Institution Deputy Superintendent of Police, Karnataka Lokayukta, Chamarajanagar who has examined as PW-2 have conducted spot inspection and submitted report before ARE-6 on 10/10/2018 which is marked as Exhibit P-12 and in the said report Assistant Director of Land Records has conducted survey on 01/10/2018 which is marked as Exhibit P-13 and it shows that, the encroachment was not removed, said documents are totally marked as Exhibit P-14. 05 guntas shown, wherein the complainant has got constructed his residential house and at the time of conducting spot inspection by the PW-2 has drawn spot mahazar and has also obtained four photographs in their mobile which are together marked as P-15. On perusal of the Exhibit P-15 photographs, it reveals that, adjacent to the house of the complainant cattle shed was constructed and fence also put up which has been noticed by the PW-2.
40. The specific defence of the DGO-1 and 2 is that, though complainant has given complaint as per Exhibit P-1 to 4 but during that period they were not served as Panchayath Development Officer and Executive Officer respectively and previous Panchayath Development Officers and Executive Officers have not taken grievance of the complainant and they have not been cited as respondents in the original complaint one Sri Prem Kumar, Executive Officer and one Sri Ravichandra, Smt. Pushpa. M. Kammar, Smt. H.S. Bindya, Sri Vijay Sarathi and Sri Shiva Prasad were the Executive Officers of Taluk Panchayath and so also Sri H.R.

33

Ravindra, Sri B.L.Puttaswamappa and Sri B. Ravi were the Panchayath Development Officers of the said Gram Panchayath. But, as per the case of the complainant, even during the tenure of DGO-1 and 2, even after filing the complaint as per Exhibit P-5 they have not complied the grievance of the complainant and complainant has also given complaint before the Chief Executive Officer, Zilla Panchayath, Chamarajanagar and even the direction was given by the Chief Executive Officer, they have not obeyed the order of the Chief Executive Officer and even PW-2 who has conducted spot inspection and noticed that, there is an encroachment of grama thana property. Wherein, Government road is formed and because of that reason only, inconvenience was caused to the complainant to reach his house. On account of that reason only, complainant alone approached the Deputy Commissioner office and protested his grievance like pendon strike and that fact has been published in the aforesaid local newspapers and thereby only, it is apparently on the face of it discloses that, DGO-1 and 2 have failed to discharge their official duty. This fact of DGO-1 and 2 leads to dereliction of duty on the part of DOG-1 and 2.

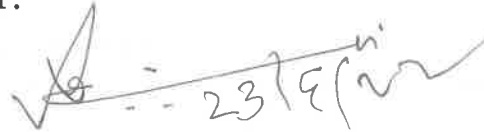
41. Hence, on perusal of oral evidence coupled with the documentary evidence put forth by the disciplinary authority, preponderance of probability is higher on the side of disciplinary authority rather than, defense set up by the DGO-1 and 2 for adducing their oral evidence and documents produced by them. Hence, DGO-1 and 2 have

failed to maintain absolute integrity and devotion to duty and caused dereliction of duty unbecoming of a Government Servant and thereby committed official misconduct as enumerated under Rule 3(1) (i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966. Therefore Disciplinary Authority has proved the charges leveled against the D.G.O-1 and 2. Accordingly, this point is answered in the '**Affirmative**' and I proceed to record the following;

### **FINDINGS**

The Disciplinary Authority has proved the charges leveled against Delinquent Government Officials (1) Sri Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupet Taluk, Chamarajanagar and (2) Sri Sudarshan, Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupet Taluk, Chamarajanagar District.

Submitted to His Lordship Hon'ble Upalokayukta-2 for further action in the matter.



**(RAJKUMAR.S.AMMINABHAVI)**  
C/c Additional Registrar Enquiries-18  
Karnataka Lokayukta, Bengaluru.

**Date of Retirement:**

- (1) Sri Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupet Taluk, Chamarajanagar  
**31/07/2035**
- (2) Sri Sudarshan, Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupet Taluk, Chamarajanagar District **31/05/2024.**

**A N N E X U R E S****1. LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:**

PW1	Sri Shivaswamy, S/o Late Nagamallappa, Shivarchakaru, Thotada Mane, Vaddagere Village, Gundlupete Taluk, Chamarajanagar District
PW2	Sri Krishnaiah, Deputy Superintendent of Police, Karnataka Lokayukta, Chamarajanagara.

**LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:**

Ex.P1	Xerox copy of letter dated 13/09/2011 of complainant addressed to PDO Bommanahalli Gram Panchayath
Ex.P2	Xerox copy of letter dated 12/04/2013 of complainant addressed to PDO Bommanahalli Gram Panchayath
Ex.P3	Xerox copy of letter dated 15/07/2013 of complainant addressed to PDO Bommanahalli Gram Panchayath
Ex.P4	Xerox copy of letter dated 16/12/2013 of complainant addressed to Executive Officer, Taluk Panchayath, Gundlupete

Ex.P5	Letter dated 22/04/2015 of complainant addressed to Hon'ble Lokayukta (original)
Ex.P6	Form No.I (original)
Ex.P7	Form No.II (original)
Ex.P8	Xerox copy of Vijaya Karnataka news paper
Ex.P9	Xerox copy of Kannadaprabha news paper
Ex.P10	Kannadaprabha news paper (original)
Ex.P11	Vijaya Karnataka news paper (original)
Ex.P12	Letter dated 10/10/2018 of Dy.S.P., KLA, Chamarajanagar addressed to ARE-6 (original)
Ex.P13	Xerox copy of Letter dated 01/10/2018 of Dy.S.P., KLA, Chamarajanagar addressed to ADLR, Gundlupete
Ex.P14	Xerox copy of survey sketch, akar bandh, atlas hissa phodi
Ex.P15	Xerox copy of photographs

**2. LIST OF WITNESSES EXAMINED ON BEHALF OF DELINQUENT GOVERNMENT OFFICIAL:**

DW1	Sri Krishnamurthy, the then Executive Officer, Taluk Panchayath, Gundlupet Taluk, Chamarajanagar
DW2	Sri Sudarshan, Panchayath Development Officer, Vaddagere Gram Panchayath, Gundlupet Taluk, Chamarajanagar District

**3. LIST OF DOCUMENTS MARKED ON BEHALF OF DELINQUENT GOVERNMENT OFFICIAL:**

Ex.D1	List of PDO's who worked at Vaddagere Gram Panchayath during the period from 01/07/2015 to 27/12/2021
Ex.D2	Xerox copy of official memo dated 04/08/2018 of EO, TP, Gundlupete

Ex.D3	Letter dated 30/01/2018 of PDO Vaddagere Gram Panchayath addressed to Tahasildar, Gundlupete Taluk (original)
Ex.D4	Xerox copy of Mahazar dated 09/04/2018
Ex.D5	Xerox copy of letter dated 02/03/2019 of complainant addressed to PDO Vaddagere Gram Panchayath
Ex.D6	Xerox copy of official memo dated 30/06/2016 of Under Secretary to Government Animal Husbandry and Fisheries Department
Ex.D7	Xerox copy of Notification dated 31/08/2018 of Under Secretary to Government RDPR
Ex.D8	Xerox copy of Notification dated 05/01/2018 of Under Secretary to Government RDPR
Ex.D9	List of EO's who worked at Gundlupete Taluk Panchayath during the period from 30/11/2008 to 01/02/2021
Ex.D10	Xerox copy of RDPR Rules dated 28/04/2011
Ex.D11	Memo dated 06/04/2018 of EO, TP, Gundlupete addressed to DGO-2 (original)
Ex.D12	Mahazar dated 09/04/2018 (original)
Ex.D13	Letter dated 27/04/2018 of EO,TP, Gundlupete addressed to ARE-7 (original)
Ex.D14	Letter dated 07/07/2018 of EO,TP, Gundlupete addressed to ARE-6 (original)
Ex.D15	Xerox copy of Memo dated 10/09/2018 of EO, TP, Gundlupete addressed to DGO-2
Ex.D16	Xerox copy of Mahazar
Ex.D17	Letter dated 29/10/2018 of EO,TP, Gundlupete addressed to PP, KLA, Bengaluru
Ex.D18	CD of Mahazar dated 09/04/2018 and 20/10/2018
Ex.D19	Photographs (original)

Ex.D20	Colour Xerox of photographs
Ex.D21	Xerox copy of letter dated 02/03/2019 of complainant addressed to PDO Vaddagere Gram Panchayath

*[Handwritten signature and date]*  
23/9/22

**(RAJKUMAR.S.AMMINABHAVI)**  
C/c Additional Registrar Enquiries-18  
Karnataka Lokayukta,  
Bengaluru.

